

**(2017) 03 RAJ CK 0033**  
**In the Rajasthan High Court**  
**Case No : 1973 of 2017**

|                                               |            |
|-----------------------------------------------|------------|
| Babu Lal Singhal S/o Sh. Prabhu Dayal Singhal | APPELLANT  |
| Vs                                            |            |
| Dilip Singh s/o Soni Singh                    | RESPONDENT |

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**Date of Decision :** 07-03-2017

**Acts Referred:**

[Rent Control Act, 2001](#), Section 9, Section 19(8)

**Citation :** (2017) 03 RAJ CK 0033

**Hon'ble Judges :** Alok Sharma

**Bench :** SINGLE BENCH

**Advocate :** Ajay Goyal

**Final Decision :** Allowed

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## Judgement

1. This petition has been filed with the prayer to direct the Appellate Rent Tribunal Alwar to decide at an early date the Appeal No.225/2014, Dilip singh Vs. Babu Lal, filed under the provisions of Rent Control Act, 2001 (hereinafter `2001 Act').
2. Counsel for the petitioner submits that the petitioner landlord (hereinafter `the landlord') filed an eviction application under Section 9 of the 2001 Act before the Rent Tribunal Alwar on the ground of default in payment of rent and bonafide necessity of the tenanted premises for his son. The eviction petition was allowed on 7-3-2014 by the Rent Tribunal, Alwar. The tenant challenged the said judgment by way of an appeal before the Appellate Rent Tribunal. Appeal is now pending before the Appellate Rent Tribunal

Alwar and adjournments are being sought by the tenant and granted for the asking.

3. Having heard learned counsel for the petitioner, I find that the prayer sought for is reasonable. The Appellate Rent Tribunal Alwar is directed to expeditiously decide the appeal filed by the tenant and in any event not later than three months from the next date fixed in the appeal. In the process, the provisions of Section 19(8) of the 2001 Act be kept in consideration and albeit they are directory in nature, yet the intent thereof is evidently for expedited disposal of appeal. It is further directed that in the event of frivolous application/s being filed before the Appellate Rent Tribunal, the same be decided on the same day or the following day by a reasoned and speaking order, and when necessary cost be also imposed as a measure of regulation of court proceedings.

4. The writ petition stands allowed accordingly.